

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 194 OF 2020

Morombi-O-Grande Tenants Association

..... Petitioners

*V e r s u s*

State of Goa

..... Respondents

Mr. Rohit Bras De Sa, Advocate for the Petitioners.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Additional Government Advocate for the Respondent nos. 1 and 2.

Mr. A. D. Bhobe, Advocate for the Respondent no.5.

Coram :- M. S. SONAK &  
M. S. JAWALKAR, JJ.

Date : 15<sup>th</sup> December, 2020

P.C.

1. In compliance with our earlier order dated 8<sup>th</sup> December, 2020, the necessary inspection was carried out and even the inspection report is filed on record.

2. The learned Advocate General points out that in terms of the report, there is no obstruction whatsoever to the sluice gate. He further clarifies that this is not a case where the Government is getting revenues and the disputes between the parties appear to be of entirely private or personal nature. He clarifies this position because of certain observations made by us in our order dated 8<sup>th</sup> December, 2020, which observations were obviously made on the basis of the averments that were made before us on the said date.

3. Mr. Rohit Bras D'Sa, the learned Counsel for the petitioners, now states that he wishes to withdraw his appearance on behalf of the petitioners and he states that he has already given notice to the petitioners as also case papers concerning these petitions coupled with a no objection certificate to enable the petitioners to engage some other Advocate.

4. Mr. D' Sa states that he had also informed the petitioners that the matter is fixed today. The petitioners should have remained present in the Court today either by themselves or through their authorized Advocate.

5. In any case, we grant the petitioners one more opportunity and fix this matter on the 5<sup>th</sup> January, 2021.

6. Mr. D' Sa, the learned Counsel, states that he will inform the petitioners of this date. Subject to this, Mr. Rohit Bras D' Sa, is discharged from further appearing in this matter as per his request.

7. If on the next date the petitioners do not appear either by themselves or through their Advocate, this Court will be constrained to decide this matter in their absence.

8. The matter is now posted on 5<sup>th</sup> January, 2021.

M. S. JAWALKAR, J.

M. S. SONAK, J.

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